

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 13
(IB)-48(PB)/2020

IN THE MATTER OF:

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur Petitioner/Applicant
& Ors.

v.

Jaipuria Buildcon Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Hemant Sharma, Adv. In IA-3684/2023
Mr. Siddharth Tewari, Mr. Amol Chaudhary, Advs.
in RA-150/2023
Mr. Intkhab Alam, Adv. In IA-5336/2023
Mr. Shoeb Shakeel and Sahim Khan, Advs. in New
IA-1714/2024
Mr. Prakhyat Sharma, Adv.in IA-4100/2023 and in
IA-1229/2023
For the RP : Mr. Shivanshu Kumar, Adv. Along with Mr. Vekas
Kumar Garg, RP in person in IA-3759/2023
For the Respondent : Mr. Prasouk Jain and Ms. Shalini Nair, Advs. for R-
6 in IA-1229/2023
Mr. Janender Kumar Chumbak, Adv. for R-3 in IA-
598/2023
Ms. Meenakshi S, Advs. for R-4 IA-598/2023

ORDER

IA-3684/2023

Ld. Counsel Mr. Hemant Sharma appearing through VC on behalf of the Applicant submitted that the reply to the application has not yet been filed. However, Ld. Counsel for the RP submitted that the

same has been filed long back. We also find that the reply to the application has been uploaded on DMS on 16.12.2023.

At request, list the matter along with other pending applications for a physical hearing on **01.05.2024**.

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As prayed by the Ld. Counsel Mr. Shivanshu Kumar (Enrolment No. D-1012/12) appearing on behalf of the RP, the hearing is deferred to **01.05.2024** along with other pending applications for a physical hearing.

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

Vinod Arora – 16.04.2024